

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
New IA No. 1799/ND/2024 in
IB/498/ND/2023

IN THE MATTER OF:

M/S B L Kashyap And Sons Limited	...	Applicant
Versus		
Supertech Realtors Private Limited	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Mayank Joshi, Adv.
For the Respondent	: Mr. Ishan Dewan, Mr. V. Siddharth, Ms. Gunjan Arora, Mr. Amritesh Krishna, Ms. Ayushi Mishra, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA No. 1799/ND/2024

This is an application filed Under Rule 8 Of the Insolvency and Bankruptcy rules, 2016 read with rule 11 of the NCLT Rules, 2016 for seeking withdrawal of the main Petition. Mr. Mayank Joshi, Learned Counsel for the applicant/Operational Creditor as well as Mr. Ishan Dewan, Learned Counsel for the respondent are present physically. Considering the facts mentioned in the present application as well as submissions made by Learned Counsel for the applicant, IA No. 1799/ND/2024 stands allowed and consequently, Company Petition (IB) No. 498 OF 2023 stands dismissed as withdrawn.

The case folders and connected papers may be consigned to record-room.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)